

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8116 of 2021

Sanjay Kumar Mahato @ Sanjay Mahato ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. A. K. Sahani, Advocate

For the State : Mr. Jitendra Pandey, A.P.P.

For the Informant : Mr. Shahid Yunus, Advocate

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Order No. 02

Dated 06<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the defect No. 9(i), as pointed out by the office, is concerned, the same is ignored.

The petitioner is an accused in connection with Chas (M) P.S. Case No. 03 of 2021.

The petitioner was suspected to have eloped with the wife of the informant.

The petitioner appears to be the younger brother of the informant. In the 164 Cr.P.C. statement of the victim she has stated that she had gone to Mumbai with the petitioner and had returned back on 16.01.2021. She has further stated that she had disclosed about her plans of going to Mumbai to the informant before she had left. The petitioner appears to be in custody since 17.01.2021.

Regard being had to the 164 Cr.P.C. statement of the victim above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Bokaro in connection with Chas (M) P.S. Case No. 03 of 2021.

(RONGON MUKHOPADHYAY,J.)